Subhash Chand Kapoor s/o Sh. Bodh Raj r|o A-324 Sec. No. 19 NOIDA (in judicial lock up).

Kamal Dhawan is absconding and he would be made to join the investigation when traced.

 Case FIR No. 108 dated 22-5-88 u/s 420|468|471 IPC, P.S. Sultan Puri, New Delhi.

In this case four persons were arrested and the case is pending investigation.

 Case FIR No. 108/88 u/s 420/488/ 471|34 IPC, P.S. Malviya Nagar New Delhi

An attempt was made to sell the DDA flat of Mr. Arun Prabhakar r/o B-B'10-H. DDA flats Munirka. New Delhi. Some documents were in original and others were forged. On this the above noted case was registered and 6 persons were arrested.

Setting up of district rehabilitation centres for handicapped persons

3030. SHRI RAJNI RANJAN SAHU: Will the Minister of WEL-FARE be pleased to state:

(a) whether it is a fact that Government propose to set up district rehabilitation centres to implement scheme to provide comprehensive and coordinated services to handicapped persons living in rural areas; and

(b) if so, how many centres have been set up so far, State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI-MATI SUMATI ORAON): (a) and (b) The District Rehabilitation Centre Scheme has been set up on pilot basis in 10 States and in 10 Districts covering two Primary Health Centres each. The Centres have been set up at the following places:—

(1) DRC, Virar Thane District (Maharashtra).

- (2) DRC, Kharagur, District Midnapu'r (West Bengal).
- (3) DRC, Chengalputtu, District Chengalpattu (Tamil Nadu).
- (4) DRC, Sitapur, District Sitapur (Uttar Pradesh).
- (5) DRC, Mysore, District Mysore (Karnataka)
- (6) DRC, Bhubaneswa'r, District Puri (Orissa).
- (7) DRC, Bilaspur, District Bilas pur (Madhya Pradesh).
- (8) DRC, Vijayawada, District Krishna (Andhra Pradesh).
- (9) DRC, Kota, District Kota (Rajasthan).
- (10) DRC, Bhiwani, District Bhiwani (Haryana).

The Indian Institute of Management, Ahmedabad has been entrusted, with the job of evaluation of the project in consultation with the Planning Commission. Only after the evaluation is completed, will a decision be taken for expansion of the DRC Project on a large_scale.

दिल्लो में फैक्टरो कामगारों को ग्रदा को जाने वाली मजदूरी

3031. श्री रजनी रंजन साहूं: क्यां श्रम मंत्री यह वताने की कण करेंगे कि :

(क) क्या यह सच है कि दिल्ली में गैर--सरकारी पैक्टरियों मे कार्यरुत काम--गारों को सरकार हारा नियत की गई मजदूरी अदा नहीं की जाती है ;

(ख) क्या इन फैक्टरियों के मालिक संबंधित श्रम नियमों का पालन करते है ; झौर

(ग) यदि हां, तो सरकार इन फैक्टरी कामगारों के कल्याण के लिए, क्या कदम उठा रही है ?

अस मंत्री (श्री बिंदेश्वरी दुबे): (क) से (ग) दिल्ली प्रणामन से प्राप्त सूचना के अनुमार, न्यूनतम मजदूरी अधिनियम, 1948